

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-120 (ND)/2016**

**IN THE MATTER OF:**

Vijay Kumar Gupta & Ors.

.... Applicant/petitioners

Vs.

M/s. S.R. Cottex Pvt. Ltd.

.... Respondent

**Order under Section 241/242 of the Companies Act**

**Order delivered on 09.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

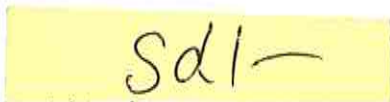
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Naveen Dahiya, Mr. Karan Malhotra,  
Ms. Manisha Chaudhary, Advocates  
For the Respondent : Mr. Aditya Pratap Singh in person

**ORDER**

Mr. Aditya Pratap Singh has been brought before this Bench by issuing bailable warrants on earlier occasions. Again, he is not present in person or through his Counsel. On 31.08.2017, we have passed an order that the bail bond furnished against a bailable warrants shall not be considered discharged as the financial liability in accordance with the order dated 6<sup>th</sup> February, 2017 passed by the Hon'ble Company Law Appellate Tribunal has not so far been met. Let non-bailable warrants be issued. The DCP, New Delhi shall execute the warrant by deputing a responsible officer.

List the matter on 23 October, 2017. If he is arrested earlier, he shall be presented immediately within 24 hours.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

Contd...2/-

Before we could sign this order, Mr. Aditya Pratap Singh has put in appearance and has undertaken to pay the whole balance amount of Rs. 4 lakhs within two weeks i.e. on or before 23<sup>rd</sup> October, 2017. This shall be treated as the last opportunity.

List for arguments on 24<sup>th</sup> October, 2017.

-Sd-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

-Sd-

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

09.10.2017  
V. Sethi